

REPORT OF THE JOINT COMMITTEE

**IN COMPLIANCE WITH THE HON'BLE
NATIONAL GREEN TRIBUNAL ORDER
DATED 09-05-2022**

**IN O.A. 315 / 2022 (SAURABH DEV
PANDEY VS. STATE OF MP & ORS.)**

**REPORT OF THE JOINT COMMITTEE CONSTITUTED BY HON.
NGT VIDE ORDER DATED 09-05-2022 IN OA 315/2022
(SAURABH DEV PANDEY VS. STATE OF MP AND ORS.)**

INDEX

S. No.	Details of Enclosures	Page No.
1.	Report of Joint Committee	1-8
2	Enclosure 1: Google Earth Screenshot of Suliyari Mine & CEPI Area of Singrauli	9
3.	Enclosure 2 : Copy of the EC dated 12-4-21 to APMDC Suliyari Mine	10-24
4.	Enclosure 3: Copy of the consent dated 19-12-21 granted by MPPCB	25-31
5.	Enclosure 4 : Copy of the Final Approval/ Stage II Clearance dated 15-06-21 for diversion of 259.239 hectare of forest land	32-35
6.	Enclosure 5 : Details of tress in revenue land & rehabilitation area	36
7.	Enclosure 6: Copy of the approval dated 16-09-19 of Wildlife Conservation Plan	37-47
8.	Site Photographs	48-53

**REPORT OF THE JOINT COMMITTEE CONSTITUTED BY HON.
NGT VIDE ORDER DATED 09-05-2022 IN OA 315/2022
(SAURABH DEV PANDEY VS. STATE OF MP AND ORS.)**

1.0 Background :

1.1 Shri Sourabh Dev Pandey, resident of 180/40, Thana Road, Baidhan, district Singrauli (MP) had sent an e- mail dated 10/03/2022 to the Registrar General of the NGT, addressing to the Hon. Chairperson of the NGT that, the Singrauli district of MP is endowed with mineral wealth, but the air quality of the area is toxic to the citizens, and the area has been declared as Critically Polluted Area; in such a situation Singrauli is being further cursed by allotting the Suliyari Coal Block to Andhra Pradesh Mineral Development Corporation (APMDC); this coal block will not only deprive many farmers of their agriculture land but will also be a cause of cutting of around 20 lacs trees of the natural forest; it has also been alleged that the coal adjoins the State of UP and Chhattisgarh and hundreds of elephants that reside and move in these jungles; that an elephant corridor was earlier proposed in this area but that project has also been shelved; that APMDC has produced falsified documents to mislead the Central Government so that the permission for felling of the tress can be obtained easily. He has also alleged that the Suliyari Coal Block allotment shall be cancelled forthwith for the conservation of environment and public good. The complainant has attached with his complaint two news paper cuttings in which the allegations as mentioned above have been published.

- 1.2 Hon. NGT admitted the complaint of Shri Pandey as OA 315 of 2022 and vide its order dated 9-5-2022 was pleased to order that :

“In view of the serious allegations made in the present letter petition, we consider it appropriate to have a factual and action taken report from a Joint Committee comprising of representative of Regional office of MoEF&CC, Bhopal, Ministry of Coal, Government of India, PCCF (HOF), State of Madhya Pradesh, SEIAA, State of Madhya Pradesh, state PCB and Collector, Singrauli and, direct the same to verify the factual position, look into the grievances of the applicants and take remedial action in accordance with law by following due process within one month from the date of receipt of a copy of this order. State PCB will be the nodal agency for co-ordination and compliance. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

- 1.3 In compliance of the order of Hon. NGT, a committee comprising of the following officers visited the site of the Suliyari Coal Block on 05-07-2022:

S.No.	Name of the Officer	Designation	Department
1.	Shri Sunil Agarwal	PCCF (CAMPA)	Forest Department GoMP
2.	Shri Anandji Prasad	Advisor (Project)	Ministry of Coal, GoI
3.	Shri Anil Kumar Sharma	Member	MP-SEIAA,
4.	Shri V.B. Meena	Scientist, C	MoEF&CC, I.R.O. Bhopal
5.	Shri Akash Singh	SDM, Sarai	Representing Collector, Singrauli
6.	Shri H.K. Sharma	Zonal Officer	MPPCB, Jabalpur

1.4 Collector, Singrauli could not join the committee because of his engagements in the local municipal and panchayat elections. Other officials Shri Madhu V. Raj, DFO Singrauli & Shri Mukesh Shrivastav, Regional officer, MPPCB, Singrauli were also present during the inspection. On behalf of the APMDC mine management, Shri A. Lakashmana Rao, GM Coal, Shri Bachcha Prasad Cluster Head Singrauli from the side of mine development organisation M/s Adani Enterprises Ltd, and others were present. The petitioner Mr. Pandey was informed well in advance through e-mail about the proposed visit. He was also contacted on his available mobile number, on 4th July and 5th too, which was found switched off and no telephonic contact could be made. He himself had not tried to revert to the e-mail intimation, thereby indicating his unwillingness to participate in the inspection.

2.0 About Suliyari Mine :

2.1 The Suliyari Mine is situated in the Sarai Tehsil of the Singrauli district. The mine is situated on the Suliyari-Dongri Road, which passes through the mine lease area, and is proposed to be shifted in due course of time. Mine co-ordinates are –

Latitude: 23⁰55' 30.23" N to 23⁰58'17.12" N and

Longitude: 82⁰18' 46.09" E to 82⁰20' 51.08" E.

The mine is not situated in the designated Critically Polluted Area of Singrauli, the road distance is approximately 65-70 km while the aerial distance is approximately 30 km. An indicative google earth screenshot is placed as **ENCLOSURE 1**.

- 2.2 The forest area diverted for this mine neither comes under any National Park nor in any Wildlife Sanctuary. Mine area is away from Eco Sensitive Zone of Sanjay Tiger Reserve.
- 2.3 The mine lease area is 1298 hectares and it falls in 9 villages, namely Amadand, Amraikhoh, Bajaudi, Dhirauli, Jhalari, Majhaulipath and Seerswah.
- 2.4 The mine of the Andhra Pradesh Mineral Development Corporation (APMDC) has been granted Environmental Clearance (EC) as per the provisions of the EIA Notification, 2006 by MoEF&CC on 12-04-21, for a capacity of 5 MTPA. A copy of the EC is placed as **ENCLOSURE 2**. The mine has been granted CTO by the MPPCB, presently for the mining in 95 hectares of the land which is valid till 31-07-2022, a copy of which is placed as **ENCLOSURE 3**.
- 2.5 As per the EC, the land use details of the mine are as under:

S.No.	Land Use	Within ML Area	Outside ML Area	Total
1.	Agriculture Land	251.860	-	251.860
2.	Forest Land	259.239	-	259.239
3.	Waste Land	396.720	-	396.720
4.	Grazing land	0.00	-	0.00
5.	Surface Water Bodies	46.060	-	46.060
6.	Settlements	51.990	-	51.990
7.	Others (Barren Tenancy Land)	292.131	-	292.131
	Old Excavation Area(East Quarry)	-	-	-
	Old Excavation Area(West Quarry)	-	-	-
	Old OB Dumps	-	-	-
	Road & Mine Infrastructure	-	-	-
	R & R Colony (Proposed)	-	118.5	118.5
	Staff Colony (Proposed)	-	5.0	5.0
	Green Belt	-	-	-
	Balance Area	-	-	-
	Total Project Area	1298.000	123.5	1421.5

3.0 Forest Area & Trees :

- 3.1 The forest cover which falls in the mining lease area of the APMDC Suliyari mine is 259.239 hectares, which includes 226.349 hectares of forest area and 32.89 hectares of revenue forest. Out of this, 156.68 hectares is protected forest area while 69.669 hectares is reserve forest.
- 3.2 The final approval / stage II clearance for the diversion of 259.239 hectares of the forest land for Suliyari Open Cast Coal mining in favour of APMDC has been granted by MoEF&CC on 15-06-2021, a copy of which has been placed as **ENCLOSURE 4**.
- 3.3 Unlike mentioned in the letter complaint, the no. of tress that have been recorded in the records of the forest department as well as the revenue department are as under:

Land Details	Area (Hectares)	No. of Trees
Forest Land	226.349	15710
Revenue Forest	32.89	458
Revenue Area	Privately Owned land	19191
	Government Land	13101
	TOTAL:	48460

Apart from the above count, few pollarded trees are also available in the forest area, which is approximately 2000-2500 in numbers. The details of the tress in revenue land and rehabilitation area are placed as **ENCLOSURE 5**.

- 3.4 Felling of the trees after Stage II diversion of the forest land, has been started and around 7900 tress have been fallen. Approximately an area of 89 hectares of forest land and 32.89 hectares of revenue forest land has already been

handed over to the project proponent. During the forest inspection, the reserve forest density has been found to be better than the protected forest density. A few patches of diverted forest land is having moderate dense forest while most of the forest area is found to be open forest.

- 3.5 Project Proponent has made available equivalent non forest land for the compensatory afforestation. In addition to this, a sum of Rs. 9,93,51,319 has also been deposited in CAMPA account for undertaking plantation work. The area preparation work like fencing of area, pit digging etc for plantation has been started and plantation will be done in July, 2022.
- 3.6 Thus, the notion of the complainant that trees, numbering 20 lacs will be fallen and cut, was not found to be correct during the inspection by the team and has been found to be highly exaggerated.

4 Elephant Movement and Corridor :

- 4.1 It is respectfully submitted that the working plan for this area was prepared way back in 2008. At that point in time, there would have been elephant movement in the area and provision had been made in the plan for conserving the elephant corridor.
- 4.2 However no movement of the elephant in the area has been noticed for the last 12-15 years by the forest department. During inspection, the senior and aged villagers have reported that they have also not seen or heard of the elephant movement in the nearby areas for last many years.
- 4.3 A new working plan for this region is under preparation and the contention of the complainant that the project of the

elephant has been shelved (ठन्डे बस्ते में डाल दिया) is misconceived and unfounded.

- 4.5 To mitigate the adverse effects of this mine on elephants, a Wildlife Management Plan has been prepared and this wildlife management plan is duly approved by Chief Wildlife Warden of Madhya Pradesh. A copy of approval dated 16-9-19 is enclosed as **ENCLOSURE 6**. User agency has deposited an amount of Rs. 31.05 Cr. in CAMPA fund for implementation of this management plan.

5. Conclusion:

- 5.1 Based on the inspection by the joint committee, following conclusions are drawn, which are as under:

- *The Suliari Open Cast coal mine of the APMDC has been granted EC by MoEF&CC, Forest Clearance Stage II by MoEF&CC, CTO by MPPCB.*
- *The mine is situated far away from the designated CEPI area of the Singrauli Critically Polluted Area (now severely polluted area).*
- *The number of tree felling and destruction of thick and dense forest were found to be unfounded and misconceived. As complained that 20 lac numbers of tress will be destroyed, the tree feeling number is only around 50,000, against which compensatory plantation @ 1000 numbers per hectares will be undertaken in an area of approximately 259 hectares. Also mine management will plant trees within reclaimed mining lease area of 704 hectares approximately.*

- *Elephant movement in the area has not been noticed for the last 12-15 years. Hence there seems to be no perceivable threat to the “Elephant Corridor”. Also a Wildlife Management Plan amounting to Rs 31.05 Cr has been approved by Chief Wildlife Warden, which is being implemented.*

Report is being submitted for the kind perusal of Hon. NGT in compliance of its order dated 09-05-2022. Photographs as taken during the visit are also enclosed.

(Anandji Prasad)
Advisor (Project)
Ministry of Coal, GoI

(Anil Kumar Sharma)
Member
MP-SEIAA

(Sunil Agarwal)
PCCF (CAMPA)
Forest Department
GoMP

(H.K. Sharma)
Zonal Officer
MPPCB, Jabalpur

(V.B. Meena)
Scientist, C, Regional
Office, MoEF&CC,
Bhopal

(Akash Singh)
SDM, Tehsil Sarai
Representing Collector,
Singrauli



No. J-11015/35/2018-IA.II (M)

Government of India

Ministry of Environment, Forest and Climate Change
Impact Assessment Division

ENCLOSURE 2

Indira Paryavaran Bhawan,
Jorbagh Road, N Delhi - 3
Email: lk.bokolia@nic.in Tel: 01124695363

Dated: 12th April, 2021

To

The Executive Director
M/s The Andhra Pradesh Mineral Development Corporation Limited
295/1D, 100 Feet Tadigadapa to Anikepadu Road,
Kanur, Vijayawada- 521137 (Andhra Pradesh)
Email: info@apmdc.ap.gov.in; anantaneni.l@gmail.com

Sub: Suliaryi Coal Mining Project of 5.0 MTPA of M/s Andhra Pradesh Mineral Development Corporation Limited in mine lease area of 1298 ha located in Singrauli Coalfields, Tehsil Sarai, District Singrauli (Madhya Pradesh) –For Environmental Clearance – reg.

Sir,

This has reference to your online proposal No. IA/MP/CMIN/73904/2018 dated 6th April, 2020, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 for Suliaryi Coal Mining Project of 5.0 MTPA of M/s Andhra Pradesh Mineral Development Corporation Limited in mine lease area of 1298 ha located in Singrauli Coalfields, Tehsil Sarai, District Singrauli (Madhya Pradesh).

2. The project/activity is covered under category 'A' of item 1(a) 'Mining of Minerals' the Schedule to the EIA Notification, 2006

3. The proposal was considered by the sectoral Expert Appraisal Committee (EAC) in its 51st meeting held on 5th December, 2019, 54th EAC held on 17th April, 2020 and 56th EAC meeting held on 20th June, 2020. The details of the project, as per the documents submitted by the project proponent, and also as informed during the meeting, are reported to be as under: -

(i) The project area is covered under Survey of India Topo Sheet No. 64 I/5 and is bounded by the geographical coordinates ranging from latitudes 23°55'30.23"N to 23°58'17.12"N and longitudes 82°18'46.09"E to 82°20'51.08"E.

(ii) Coal linkage of the project is proposed for sale of coal to be used by end use plants (viz. Thermal Power plants).

(iii) Joint venture cartel - Not Applicable

- (iv) Project does not fall in the Critically Polluted Area (CPA), where the MoEF&CC's vide its OM dated 13th January, 2010 has imposed moratorium on grant of environment clearance.
- (v) Employment generation: employment to 1157 persons will be provided from the project.
- (vi) The project is reported to be beneficial in terms of the following: (a) Employment generation (b) Revenue generation to the Govt. (c) Meet the rising demand of coal for power generation (d) Peripheral development, CSR and CER activities.
- (vii) Total mining lease area as per block allotment is 1298 ha. Mining Plan (Including Progressive Mine Closure Plan) has been approved by the Ministry of Coal on 08.07.2019.
- (viii) The land usage pattern of the project is as follows:

Pre-mining land use details

(Area in Ha)

S. No.	Land Use	Within ML Area	Outside ML Area	Total
1	Agricultural Land	251.860	-	251.860
2	Forest Land	259.239	-	259.239
3	Wasteland	396.720	-	396.720
4	Grazing Land	0.000	-	0.000
5	Surface Water Bodies	46.060	-	46.060
6	Settlements	51.990	-	51.990
7	Others (Barren Tenancy Land)	292.131	-	292.131
	Old Excavation Area (East Quarry)	-	-	-
	Old Excavation Area (West Quarry)	-	-	-
	Old OB Dumps	-	-	-
	Roads & Mine Infrastructure	-	-	-
	R & R Colony (proposed)	-	118.500	118.500
	Staff Colony (proposed)	-	5.000	5.000
	Green Belt	-	-	-
	Balance Area	-	-	-
	Total Project Area =	1298.000	123.500	1421.500

Post Mining

S. No.	Land use	Land use (ha)				Total
		Plantation	Water Body	Public Use	Undisturbed	
1	External OB Dump	-	-	-	-	0
2	Top Soil Dump	-	-	-	-	0
3	Excavation	-	-	-	-	
	Void	13.778	160.070	-	-	173.848

	Backfilled area	638.209	107.979	251.860	-	998.048
4	Roads	-	-	23.069	-	23.069
5	Built-up Area	-	-	0.697	-	0.697
6	Green Belt	-	-	-	-	0.000
7	Undisturbed Area	52.643	-	-	-	102.338
8	Safety Zone / Rationalization Area	-	-	-	-	78.864
9	Diversion / Below River / Nala / Canal	-	23.474	-	-	23.474
10	Water Body	-	-	-	-	268.049
11	Staff Colony	-	-	-	-	
	Total Area	704.63	291.523	301.847	0	1298

(ix) Total geological reserve reported in the mine lease area is 142.36 MT with 113.08 MT mineable reserve. Out of total mineable reserve of 113.08 MT, 107.43 MT are available for extraction. Percent of extraction is 95%.

(x) 13 seams with thickness ranging from 0.5 m – 5.82 m are workable. Grade of coal is G7, stripping ratio 7.29 m³ per tonne of coal, while gradient is 1 to 5°.

(xi) Method of mining operations envisages by Open cast (Surface miner for coal extraction) method

(xii) Life of mine is 22 years.

(xiii) The project has 1 (temporary) external OB dump in an area of 59.56 ha with 74 m height and 146.59 Mm³ of OB. The only external OB Dump shall be re-handled and backfilled during 6th to 11th year of mining. The OB from the current mining operations shall be backfilled from 4th year onwards. 1 internal OB (backfilled area) in an area of 998.015 ha with 783.28 Mm³ of OB is envisaged in the project.

(xiv) Total quarry area is 1171.896 ha out of which backfilling will be done in 998.015 ha while final mine void will be created in an area of 173.881 ha with a depth of 170 m. Backfilled quarry area of (638.209 ha) and upper benches of mine void (13.778 ha) shall be reclaimed with plantation. Final mine void (160.070 ha) and lower benches of backfilled area (107.979 ha) will be converted to water body.

(xv) Transportation of coal has been proposed by road in mine pit head, from surface to siding by road and from siding by rail.

(xvi) Reclamation Plan in an area of 704.630 ha, comprising of 638.209 ha of backfilled area (internal dump). In addition to this, an area of 52.643 ha, included in the safety zone/rationalization area, has also been proposed for green belt development.

(xvii) 259.239 ha of forest land has been reported to be involved in the project. Application for diversion of forest for non-forestry purposes has been applied vide proposal no. FP/MP/MIN/28619/2017 dated 21.08.2017. Approval under the Forest (Conservation) Act, 1980

for diversion of 259.239 ha of forest land for non-forestry purposes is under process. Stage – I FC proposal has been recommended by DFO, Singrauli to CCF, Rewa on 20.11.2019.

(xviii) No National Parks, Wildlife Sanctuaries and Eco-Sensitive Zones have been reported with 10 km boundary of the project except Sanjay Gandhi Tiger Reserve ESZ boundary wherein the project is at about 7.8 kms from ESZ boundary.

(xix) The ground water level has been reported to be varying between 9.76 m to 13.60 m during pre-monsoon and between 6.51 m to 9.41 m during post-monsoon. Total water requirement for the project is 3780 KLD (Avg.) & 4695 KLD (peak).

(xx) Application for obtaining the approval of the Central Ground Water Authority for dewater mine water for industrial usage has been submitted on 26th April, 2019.

(xxi) Public hearing for the project of 5 MTPA capacity in an area of 1298 ha was conducted on 30.08.2019 at Playground of Govt. High School, Majhailpath (core zone). Major issues raised in the public hearing include (1) Land Acquisition and R&R (2) Employment to locals (3) Plantation, Green belt development, (4) Compensatory Afforestation (5) Cons. of bio-diversity (6) Wildlife conservation (7) Air Pollution. Appropriate action to address the issues raised in the Public Hearing is proposed to be taken up.

(xxii) Hurdul nalla is flowing inside the boundary of lease. The nallah will be diverted in consultation with the Water Resource Department of the State Government.

(xxiii) No court cases, violation cases are pending against the project of the PP.

(xxiv) The project involves 1386 project affected families. R&R of the PAPs will be done as per LARR 2013.

(xxv) Total cost of the project is Rs. 85427 lakhs. Cost of production is Rs. 1650/- per tonne, CSR cost is Rs. 5 per tonne, R&R cost is Rs 150 crores (approx.). Environment Management Cost is Rs. 1.65 crores (capital) and 1.0 crore (recurring).

4. The proposal was considered by the sectoral Expert Appraisal Committee (EAC) in its 56th EAC meeting held on 30th June, 2020 & 9th meeting held on 26th February, 2021 and recommended for grant of Environment Clearance. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval for Suliaryi Coal Mining Project of 5.0 MTPA of M/s Andhra Pradesh Mineral Development Corporation Limited in mine lease area of 1298 ha located in Singrauli Coalfields, Tehsil Sarai, District Singrauli (Madhya Pradesh) for life of the mine or 30 years whichever is earlier, under the provisions of Environment Impact Assessment Notification, 2006 and subsequent amendments/circulars thereto subject to the compliance of the following terms & conditions / specific conditions for environmental safeguards as stated below:-

- (i) The project proponent shall obtain Consent to Establish/Operate from the State Pollution Control Boards for the proposed peak capacity of 5 MTPA (Peak) prior to commencement of the increased production.
- (ii) Third party monitoring (by NEERI/CIMFR/IIT) for air quality shall be carried out at identified locations, both ambient and the process area, to arrive at impact of the proposed expansion. The results along with the recommendation shall be presented before the EAC to assess the efficacy and adequacy of pollution control measures.

- (iii) No water from Hurdul Stream shall be used for any project activity
- (iv) Top soil should be stored separately at marked area.
- (v) Transportation of coal from Coal Handling Plant shall be through mechanized covered trucks for 5 years. No transportation by trucks after 5 years and proposed railway siding should be constructed without any delay.
- (vi) The State Pollution Control Board, while considering consent to operate for the project, shall ensure that with the proposed coal transportation by road, air quality would remain within the national ambient air quality standards
- (vii) To control the production of dust at source, the crusher and in-pit belt conveyors shall be provided with mist type sprinklers.
- (viii) Mitigating measures shall be undertaken to control dust and other fugitive emissions all along the roads by providing sufficient fixed type water sprinklers. Adequate corrective measures shall be undertaken to control dust emissions, which would include mechanized sweeping, water sprinkling/mist spraying on haul roads and loading sites, long range misting/fogging arrangement, wind barrier wall and vertical greenery system, green belt, dust suppression arrangement at loading and unloading points, etc.
- (ix) Continuous monitoring of occupational safety and other health hazards, and the corrective actions need to be ensured.
- (x) Persons of nearby villages shall be given training on livelihood and skill development to make them employable.
- (xi) Mechanism for treating stored mine water shall be developed to avoid any ground and surface water contamination
- (xii) Mining shall be carried out only by surface miners for the project and silo loading through in-pit conveyor should be installed to avoid road transportation in 5 years.
- (xiii) Efforts shall be made for utilizing alternate sources of surface water, abandoned mines or else whatsoever and thus minimizing the dependability on a single source.
- (xiv) The total industrial water demand (peak) in operation phase (@3135 m³/d) shall be met by utilizing treated mine discharge water. Additionally, ~60 m³/d of water discharged from vehicle washing area and pit head bath shall be re-used for dust suppression after settlement of solids and separation of oil and grease through oil and grease trap. Also, about 120 m³/d of treated water from the township shall be re-used for irrigation of green belt development
- (xv) Active OB Dump should not be kept barren/open and should be covered by temporary grass to avoid air born of particles
- (xvi) Project proponent to plant 150,000 nos. of native trees with broad leaves along the transportation route in three years to prevent the effect of air pollution. After completion of tree plantation, number of trees shall be duly endorsed from District Forest Officer.
- (xvii) Commitment made during public consultation process shall be adhere to. The proposed amount earmarked for CER activities shall be considered as part of Environment Management Plan, which shall be accomplished within period of 5 years"
- (xviii) Project Proponent shall obtain blasting permission from DGMS for conducting mining operation near villages and also explore deployment of rock breakers of suitable capacity in

the project to avoid blasting very near to villages. There shall be no damages caused to habitation/structures due to blasting activity.

- (xix) The Project Proponent shall comply with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors. State Government shall ensure that the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department in strict compliance of judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
- (xx) Project Proponent shall obtain the necessary prior permission from the Central Ground Water Authority (CGWA) in case of intersecting the Ground water table. The intersecting ground water table can only be commencing after conducting detailed hydrogeological study and necessary permission from the CGWA. The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry, CGWA and State Pollution Control Board.
- (xxi) Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of National Institute for ensuring good occupational environment for mine workers shall be implemented; The prevention measure for burns, malaria and provision of anti-snake venom including all other paramedical safeguards may be ensured before initiating the mining activities.
- (xxii) Project Proponent shall follow the mitigation measures provided in Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- (xxiii) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- (xxiv) The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, if any, spotted in the study area. Action plan for conservation of flora and fauna shall be implemented in consultation with the State Forest and Wildlife Department. A copy of action plan shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office.
- (xxv) Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors vide its judgement dated 8th January, 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing

mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent". The implementation report of the above said condition shall be sent to the Regional Office of the MoEFCC.

- (xxvi) The Project Proponent shall undertake the plantation in peripheral zone as given in the EIA/EMP report with at least 90% survival rate and complete the entire plantation within 3 years from the date of start of mining operations.
- (xxvii) PP shall submit water bodies Conservation Plan and also PP shall take care of downstream town/villages for water supply. Study the impact of embankment along river and propose mitigation measures bearing in mind that no villages shall be flooded due to embankment.
- (xxviii) Project Proponent shall leave 50 m-60 m barrier blasting permission from DGMS for conducting mining operation from the diverted stream and do plantation along both sides of stream.
- (xxix) PP shall be monitoring inlet and outlet of diverted stream with respect to quality and quantity (Digital flow meter to check the volumetric flow rate) quarterly and submits its report to SPCB and Ministry's Regional Office.
- (xxx) PP shall maintain the diverted stream and accordingly maintenance schedule should be submitted to State Pollution Control Board.
- (xxxi) PP shall plant 200 ha of Sal trees(only) and create a nursery of 5 ha to distribute the species freely in the region for redevelopment of Sal forest in the region.
- (xxxii) Prior green belt of at least 10-20 m width shall be developed in more than 40% of the total project area, mainly along the plant/mine periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the the CPCB guidelines in consultation with the State Forest Department.
- (xxxiii) In addition, the project proponent shall develop greenbelt outside the plant premises such as avenue plantation, plantation in vacant areas, social forestry etc.
- (xxxiv) Monitoring of compliance of EC conditions may be submitted with third party audit every year.
- (xxxv) Seasonal River water quality monitoring to be conducted except non-monsoon season for the drinking water parameter including BOD, COD, TSS and data so generated to be provided to SPCB through web portal and respective RO, MoEF&CC in the six monthly compliance.
- (xxxvi) Peripheral Green belt development inside R&R colony and Project Township shall be developed. Only 60t dumper for coal transportation to reduce number of trucks and 100t/150t dumper for OB handling shall be used till the development of railway siding (5 years).
- (xxxvii) Ultra-Sonic Flow Meter shall be installed for measuring of quantity of effluent in ETP and STP. Continuous online monitoring system (24 x7) shall be installed for measuring effluent quality and same shall be connected to SPCB website

4.1 The grant of environmental clearance is further subject to compliance of the Standard EC conditions as under:

(a) Statutory compliance

(i) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.

(ii) The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

(iii) The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).

(iv) The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.

(v) The project proponent shall obtain the necessary permission from the Central Ground Water Authority.

(vi) Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.

(b) Air quality monitoring and preservation

(i) Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.

(ii) The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.

(iii) Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc shall be carried out in critical areas prone to air pollution (with higher values of PM₁₀/PM_{2.5}) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall

be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.

(iv) The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.

(v) Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.

(vi) Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.

(vii) Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.

(c) Water quality monitoring and preservation

(i) The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.

(ii) The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.

(iii) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.

(iv) Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.

(v) Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.

(vi) Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be

properly consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/water bodies.

(vii) Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (standards).

(viii) Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP /STP needs to be provided.

(ix) The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.

(x) The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake etc. shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.

(xi) The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up to a distance of 5 km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.

(d) Noise and Vibration monitoring and prevention

(i) Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.

(ii) Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.

(iii) The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

(e) Mining Plan

(i) Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.

(ii) Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).

(iii) No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980.

(iv) Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

(f) Land reclamation

(i) Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).

(ii) The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.

(iii) The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining"/"post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.

(iv) Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.

(v) Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent

erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.

(vi) The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

(g) Green Belt

(i) The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.

(ii) Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads.

(h) Public hearing and Human health issues

(i) Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & it's RO on six-monthly basis.

(ii) The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.

(iii) Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.

(iv) Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.

(v) The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on

habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

(i) Corporate Environment Responsibility

(i) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.

(ii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

(iii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

(iv) Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

(j) Miscellaneous

(i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

(ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

(iii) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

(iv) The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.

(v) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

- (vi) The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
- (vii) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- (viii) The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
- (ix) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- (x) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- (xi) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change.
- (xii) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (xiii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- (xiv) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- (xv) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- (xvi) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

5. The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.

6. The proponent shall obtain all necessary clearances/approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection. The Ministry or any other competent authority may

stipulate any further condition for environmental protection.

7. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

8. The coal company/project proponent shall be liable to pay the compensation against the illegal mining, if any, and as raised by the respective State Governments at any point of time, in terms of the orders dated 2nd August, 2017 of Hon'ble Supreme Court in WP (Civil) No.114/2014 in the matter of 'Common Cause Vs Union of India & others.

9. The concerned State Government shall ensure no mining operations to commence till the entire compensation for illegal mining, if any, is paid by the project proponent through their respective Department of Mining & Geology, in strict compliance of the judgment of Hon'ble Supreme Court.

10. This environmental clearance shall not be operational till such time the project proponent complies with the above said judgment of Hon'ble Supreme Court, as applicable, and other statutory requirements.



(Lalit Bokolia)
Director

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The APCCF, MOEF&CC, Regional Office (EZ), E-5 Arera Colony, Bhopal - 462 016
3. The Secretary, Department of Environment & Forests, Government of Madhya Pradesh, Secretariat, Bhopal
4. The Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
5. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
6. The Chairman, Madhya Pradesh State Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462 016
7. The District Collector, Singrauli, Government of Madhya Pradesh
8. Monitoring File/Guard File/Record File
9. PARIVESH Portal



(Lalit Bokolia)
Director



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE	CCA	CONSENT NO: ***	PCB ID: 134529	ENCLOSURE 3
-----------	-----	-----------------	----------------	--------------------

Order No: MP/PCB/AS/19/12/2021

Consent No:AW-54869

To,
Suliyari Opencast Coal Mines Project
Through Executive Director, Andhra Pradesh Mineral Development Corporation Ltd.
99 K- Devangan Bhawan, Pachkhora, Waidhan
Dist : Singrauli (MP)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

- Ref:
- 1.Your CCA Fresh Application Receipt No. 1082575-02/07/2021, presentation dated 15-7-21, your letter no. APMDC/Head Office/ Suliyari/CTO/21-22/667 dated 16-7-21 and last communication received on Dt. 24-07-2021
 2. Environmental clearance granted by MoEF&CC vide letter no. J11015/35/2018-I.A.II(M) dated 12.04.2021.
 3. Mining Lease allocation vide letter no. F3-56/2028/12/1 dated 07-07-2021 of Mineral Resource Department, GoMP & Mining Lease executed dated 20 /07/21
 - 4.Consent to operate granted vide CCA No. 53714 dt 30.07.2021.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/07/2022, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: 1298 hectare of mining lease at villages Dongri, Jhalri, Aamdad, Majholipath, Belwar, Seerswah, Bajaudi & Dhirauli between latitude 23°55'30.23"N & 23°58'17.12"N and longitude 82°18'40.09" E & 82°20'51.08" E at Tehsil Sarai, Distt. Singrauli (MP)
- b. Permitted Area for Mining: 95 Hectares
- c. Product & Production Capacity:

Product	Qty / year
MINING OF COAL	1.67 M.M.T. (One decimal Six Seven Million Metric Tonnes)

- Note: 1. For any change in above industry shall obtain fresh consent from the Board.
2. Attention shall be paid for the compliance of all the conditions specifically conditions no. 4, 17-21 under Water Act and conditions no. 9-10, 17-25 under Air Act..
3. **As committed vide letter dt 8.12.21 uploaded on XGN & addressed to RO Singrauli; PP shall ensure following-CAAQMS shall be provided near pit office in 3 months time; Road sweeping machine & construction of wind breaking wall around coal stock yard shall be completed in 6 months time; PTZ camera shall be provided in 3 months time; fencing all around mine area in time bound manner; stone pitched/pucca garland drain around OB Dumping area shall be provided in time bound manner; CHP shall be commissioned at the earliest to ensure other related compliances; hazardous waste storage area shall be developed near ETP in 6 months time.**

The Validity of the consent is up to 31/07/2022 and has to be renewed before expiry of consent validity. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 19/12/2021 10:11:08 AM

ACHYUT ANAND MISHRA
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # BK94IIL93Q



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The trade effluent at out fall of the mine water after treatment shall be Nil. The daily quantity of sewage from the mine after treatment shall not exceed **5 KL/day during the consent period for which suitable septic tank and soak pit shall be installed at the earliest.**

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system for the treatment of mine water discharge as well as the vehicle washing / workshop area within 3 months time and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the EC condition and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

Sr	Water Code Qty in klpd - Kilo Ltr per Day	WC : 77	WWG : 165	Water Source	Remark
1	Domestic Purpose (in mine)	7	5	Borewell/ Treated mine water	Waste Water from all sources after treatment in the respective treatment plants to be reused for dust suppression, plantation/gardening purpose.
2	Others (Mine water discharge)	-----	100	Mine Water	
3.	Vehicle washing / Workshop	70	60	Treated mine water	

4. The effluent as well as sewage shall be treated up to prescribed Standards and reused in the process, for dust suppression, cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/mine premises. The proposed treatment systems for the treatment of workshop shall be completed within 3 months time.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations



Consent Order

**M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742**

into natural water course.

10. Nothing in this Consent shall be deemed to preclude the mine of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses. Nor does this consent absolves the mine from obtaining applicable permissions / sanctions/ consent/ NOC etc from any other department / authority.

11. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

12. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

13. The mine shall not use the water of the Hurdul stream nor the stream flow be diverted / disturbed without the approval of the competent authority.

14. Mine management shall strictly comply with the conditions stipulated in environmental clearance letter no. J11015/35/2018-IA.II(M) dated 12.04.2021.

15. The mine management shall maintain zero discharge conditions. The Mine shall optimize the water abstraction from the surface and ground water sources, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area, for domestic & sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge. The treated domestic effluent shall also be utilized accordingly and zero discharge conditions shall be maintained.

16. The mine shall not withdraw ground water for its mining and domestic activities as far as possible and treated mine water shall be used for the industrial and domestic activities. In case ground water is abstracted, the permission granted by CGWA shall be followed and recharge structures for the makeup of ground water shall be constricted.

17. The mine water should be treated in pucca siltation ponds which should be completed within 3 months time. The quality of siltation pond water shall be regularly monitored and mitigation measure taken.

18. No OB dump shall be developed at the outskirts and boundary of the mining lease area for the stacking overburden from restricted mining area of 95 hectares. The OB dump as proposed, shall be internal in an area of 129 hectares. Similarly the coal stack yard shall also be internal in an area of 8 hectares. The gradients of the OB slopes shall not exceed 28° .

19. Stone pitched / pucca garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent runoff of water and flow of sediments directly into the Hurdul Nala or Gopad river and other water bodies.

20. The mine shall also provide stone pitched / pucca garland drain all around the allotted mining lease area of 1298 hectares, with suitable arrangements of the siltation ponds and appropriately designed ETP9(s) for the treatment and recycling of the mine water discharge as well as runoff during rains.

21. The mining lease area shall be properly fenced with chain link wire mesh of 2 meters height to prevent ingress of stray animals and unauthorized person and to avert any accidents.

22. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.

23. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Consent No:AW-54869



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Type of Emissions	Stack height (meters)	Control equipment to be installed	SPM/RSPM/SO ₂ /NO _x (Time weighted annual Average)* (µg/Nm ³)	SPM/RSPM/SO ₂ /NO _x (Time weighted 24 hr Average) (µg/Nm ³)*
Loading-unloading, Haul road, Coal Transportation Road, CHP, Railway Siding, Blasting, Drilling, OB Dumps etc	Fugitive	0	Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall	430/215/80/80	600/300/120/120

**At a distance of 500 m from the dust generating source*

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Mine management shall install CAAQMS stations at suitable locations to monitor ambient air quality in the leased area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within 3 months time. Till that time, the monitoring of the ambient air quality using high volume samplers shall be conducted daily at minimum 4 stations through NABL accredited agency and submit the report weekly to the Board.

10. No coal crushing shall be undertaken during the consent period and the coal mined through the high wall machine shall not be further subjected to crushing.

11. Mine management shall provide continues water sprinkler systems / rain gun at suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emissions generated during the mine development as well as due to transportation of Coal from mine. Major approach roads and haul roads shall be metal topped. Drills shall be wet operated to reduce the fugitive emission.



12. Sufficient number of water tanker for water sprinkling shall be provided for the control of fugitive emission from haulage and transportation.
13. Industry shall take effective steps for extensive tree plantation of the local tree species within or around the mine premises, on OB dumps etc in consultation with experts in the field for general improvement of environmental conditions
14. Mine management shall install industrial grade HD IP (Internet Protocol) Pan-Tilt-Zoom (PTZ) Camera with minimum 5X zoom and night vision facility for remote surveillance and constant vigil of emission source and effluent discharge points. Mine management shall establish suitable connectivity of IP-Camera with Environment Surveillance Centre at the HQ of M.P. Pollution Control Board for monitoring and data transmission purpose.
15. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for mining / transporting the mineral should be covered with tarpaulins and optimally loaded. The vehicles used for coal transportation shall conform to BS VI standards.
16. The Mine shall take proper action to control the noise pollution. The ambient noise level shall not exceed the limit 75dB [A] during the daytime and 70dB [A] during the night time.
17. Extensive tree plantation shall be done on both side of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phase manner preferably with local species. Good house keeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted.
18. Mine management shall procure the road sweeping machines exclusively for this mine. Regular wetting and sweeping of road should be practiced during mine development phase by regular sweeping machine in the area.
18. Mine management shall implement the utilization of fly ash for back filling / mixing with the OB of mined out area/voids as provided in the Fly Ash Notification, 1999.
19. Wind breaking wall around the coal stock yard shall be constructed up to 15 feet height for the dust spread control. Fixed type mist spray guns should be used for the suppression of dust.
20. Dedicated pressurized mist spray fogger machine mounted on truck vehicle equipped with the GPS shall be procured for the mine for the control of dust during mine development phase.
21. The mine management shall ensure that the railway line development up to the mine area for the loading and transportation of the coal shall be completed within 5 years beyond which the transportation of coal by road from the mine to any external public railway siding may not be permitted.
22. The mine management shall also develop the external public railway siding which is to be used by it in an environmentally sound manner as per the guidelines of the CPCB "Inventorization of Railway Sidings and Guidelines for their Environment Management-March 2015", in absence of which the use of the external railway siding may not be permitted.
23. Mine management shall strictly comply with the conditions stipulated in environmental clearance letter no. J11015/35/2018-I.A.II(M) dated 12.04.2021.
24. Controlled blasting with delay detonators should be used during blasting operations to avoid, noise, flying of debris and stones, air pollution and vibrations. Blast holes in the coal seam should be properly packed and stemmed with locking caps to harness the maximum blast energy and at the same time to minimize and prevent dust, noise, vibrations and dispersal of fly rocks.
25. The coal transportation public road shall be maintained in top motorable condition and any wear and tear, potholes etc shall be immediately repaired so as to keep the dust nuisance to a minimum.



GENERAL CONDITIONS:

MANAGEMENT & DISPOSAL OF FLY ASH

1. THE MINE MANAGEMENT SHALL ENSURE ALL THE COMPLIANCES REGARDING DISPOSAL AND UTILIZATION OF FLY ASH AS STIPULATED IN MoEF&CC NOTIFICATIONS NO. S.O. 763(E) DATED 14/9/99 AND ITS AMENDMENTS VIDE NOTIFICATION NO. S.O. 979(E) DATED 27/8/03, S.O. 2804(E) DATED 03/03/09 AND S.O. 254(E) DATED 25/1/16. SOME OF THE RELEVANT STIPULATIONS ARE AS BELOW:

A. No person or agency shall within radius of 50 kilometers (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mines without using 25% of fly ash on weight to weight basis, of the total stowing materials used and this shall be done under the guidance of DGMS.

B. No agency, person or organisation shall within a radius of three hundred kilometers of a coal or lignite based thermal power plant undertake or approve or allow reclamation and compaction of low lying areas with soil; only fly ash shall be used for compaction and reclamation and they shall also ensure that such reclamation and compaction is done in accordance with specifications and guidelines laid down.

C. No person or agency shall within radius of 50 kilometers (by road) from coal or lignite based thermal power plants, undertake or approve without using 25% of fly ash on volume to volume basis of the total materials used for external dumps of over burden and same percentage in upper benches of back filling of opencast mines under the guidance of DGMS.

2A . The mine management shall submit an action plan for the utilization of fly ash in the mines in compliance of the fly ash utilization within three month's time and shall also provide mining plan containing the provisions for utilization of fly ash in the mine.

2B. The mine management shall adhere to the office memorandum (OM) of MoEF&CC dated 28-08-19 and the conditions stipulated therein pertaining to the use of fly ash in the mines, as mentioned in the para 7 of the OM. Mine shall have to follow the same and the guidelines of the CPCB entitled "*Guidelines for disposal/utilization of Fly ash for reclamation of Low Lying Areas and in stowing of abandoned mines /Quarries*" for the disposal of fly ash in mines shall be followed.

3. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

4. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

5. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

6. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

7. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

8. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

9. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

10. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

11. Industry shall obtain membership of Emergency Response Center of the Board if needed.

12. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

13. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

**For and on behalf of
M.P. Pollution Control Board**

(Member Secretary)



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # BK94IIL93Q

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-54869

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Jor Bag Road, Aliganj,
New Delhi - 110003.

Dated: 15th June, 2021

To,
The Principal Secretary (Forests),
Department of Forest and Environment,
Government of Madhya Pradesh,
Bhopal.

Subject: Proposal for diversion of 259.239 ha. of forest land (226.349 ha. forest land in compartment No. RF-338, RF-358, 359 & PF-315 + 32.89 ha. of Revenue forest land=259.239 ha.) for Suliyari Open Cast Coal Mining in Singrouli District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrauli District, Madhya Pradesh State (Online proposal No. FP/MP/MIN/28619/2017) – regarding.

Madam/ Sir,

I am directed to refer to Addl. Principal Chief conservator of Forests (Land Management) and Nodal Officer, Forest (Conservation) Act, 1980, State Government of Madhya Pradesh's letter No. F-1/FP/MP/MIN/28619/2017/375 dated 25th January, 2020 on the above mentioned subject, seeking prior approval of Central Government under Section-2 (ii) of the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted by the Central Government under Section-3 of the said Act, *In-principle/Stage -I* approval for the proposal was granted by this Ministry's letter of even number dated 15.12.2020 subject to fulfilment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the In-principle/Stage-I approval and has requested the Central Government to accord Final/Stage-II approval.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by Addl. Principal Chief Conservator of Forests (Land Management) and Nodal Officer, the Forest (Conservation) Act, 1980, Government of Madhya Pradesh vide their letters No. F-1/FP/MP/MIN/28619/2017/1147 dated 25.03.2021, letter No. F-1/FP/MP/MIN/28619/2017/1390 dated 22.04.2021 and letter No. F-1/FP/MP/MIN/28619/2017/1867 dated 14.06.2021 '**Final approval /Stage – II**' of the Central Government is hereby accorded under Section -2 (ii) of the Forest (Conservation) Act, 1980 for diversion

[Handwritten signature]
15/06/2021

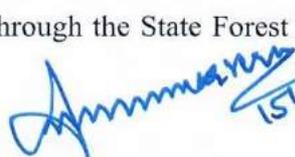
of 259.239 ha. of forest land (226.349 ha. forest land in compartment No. RF-338, RF-358, 359 & PF-315 + 32.89 ha. of Revenue forest land=259.239 ha.) for Suliyari Open Cast Coal Mining in Singrouli District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrauli District, Madhya Pradesh, subject to fulfilment of the following conditions:

A: Conditions which need to be complied prior to handing over of forest land to user agency by the State Govt.:

- i. The User Agency shall implement the R&R Plan as per the R&R Policy of State Government in consonance with National R&R Policy, Government of India before the commencement of the project work and implementation. The said R&R Plan will be monitored by the State Government/Regional Office of MoEF&CC along with indicators for monitoring and expected observable milestones;
- ii. The State Government shall ensure that all the compensations, as per the norms and rules of the State Government to the affected persons shall be paid prior to handing over of forest land to the User agency;
- iii. The State Government shall ensure that compliance of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has been completed in accordance with the relevant Rules and Guidelines issued by the MoEF&CC in this regard, before handing over of forest land to the user agency;
- iv. The State Government shall ensure that proposed forest land i.e. 259.239 ha shall be handed over to the user agency only when the user agency has acquired the required non-forest land, if any, for the project;
- v. The State Government shall upload the KML files of the area under diversion and the accepted area for raising compensatory afforestation in the E-Green Watch portal of FSI, before handing over forest land to the user agency;

B: Conditions which need to be complied after handing over of forest land to the user agency by the State Govt.:

- i. Legal status of the diverted forest land shall remain unchanged;
- ii. Compensatory Afforestation shall be raised over equal identified non- forest land (NFL) land within three years from the date of Stage-II approval and maintained thereafter by the State Forest Department at the cost of the User Agency and at least 1000 plants per hectare shall be planted over identified non- forest land. If it is not possible to plant so many saplings in the area identified for CA, the balance saplings will be planted in any other forests as per prescriptions of approved working plan with provision for ten years subsequent maintenance;
- iii. The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- iv. The User Agency either itself or through the State Forest Department shall undertake


15/06/2021

- fencing, protection and regeneration of the safety zone area [7.5 meters strip shall be kept within the mining lease boundary and area of the safety zone shall be part of the total area of mining lease] shall be done at the project cost within three years and maintained thereafter as per approved working plan of the State Govt.;
- v. User agency either himself or through the State Forest Department shall undertake afforestation on degraded forest land, at project cost, one and half time in extent to the area used for safety zone;
- vi. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- vii. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed thereunder;
- viii. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- ix. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates;
- x. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
- xi. No damage to the flora and fauna of the adjoining area shall be caused;
- xii. The layout plan of the mining plan/proposal shall not be changed without the prior approval of the Central Government;
- xiii. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;
- xiv. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
- xv. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal

Ammas
15/06/2021

Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Dy. Director General (Central) may direct that the mining activities shall remain suspended till such time, reclamation activities area satisfactorily executed;

- xvi. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Integrated Regional Office and to this Ministry by the end of March every year regularly;
- xvii. The Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the para 1.21 of comprehensive guidelines issued vide this Ministry F. No.5-2/2017-FC dated 28th March, 2019;
- xviii. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife shall be carried out by the State Government and User Agency; and
- xix. The State Government and User Agency shall ensure compliance of all conditions stipulated in the Stage-I approval letter dated 15.12.2020 for which undertakings have been obtained from the user agency and also the provisions of the all Acts, Rules, Regulations and Guidelines, relevant Hon'ble Court Order (S) and NGT Order (S), if any, pertaining to this project for the time being in force, as applicable to the project.

Yours faithfully,

(Shrawan Kumar Verma)

Dy. Inspector General of Forests

Copy to:

1. The P.C.C.F & HoFF, Department of Environment & Forest, Government of Madhya Pradesh, Bhopal.
2. The Regional Officer, Integrated Regional Office, MoEF&CC, Bhopal.
3. The Nodal Officer, FCA, Department of Environment & Forest, Government of Madhya Pradesh, Bhopal.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF & CC, New Delhi, for uploading on PARIVESH portal.

माइनिंग लीज की ग्राम के भूमियों पर स्थित वृक्षों का वर्णन

क्र०	ग्राम का नाम	निजी भूमि पर स्थित वृक्षों की कटाई का अनुमति कलेक्टर महोदय द्वारा दी गई है, जिसकी कटाई की जानी है।	निजी भूमि पर स्थित वृक्षों की संख्या (एवार्ड अनुसार)	शा० भूमि पर स्थित वृक्षों की संख्या जिसकी कटाई की जानी है (म०प्र० भू-राजस्व संहिता 1959 के तहत)
1	झलरी	6579	8486	4976
2	अमरई खाह	0	53	0
3	घिरीली	0	0	1089
4	बजौडी	0	0	155
5	शिरसाक	535	825	274
6	बलवार	2081	3306	775
7	नडौलीपाठ	3566	3566	1080
8	डांगरी	645	731	2515
9	आमडाड	507	933	228
	योग	13913	17900	11092

नोट-कुल 108.18 हे० निजी भूमि जो की संपटी जांन की भूमि है और उस पर स्थित वृक्षों की कटाई की अनुमति कलेक्टर महोदय से नही ली गई है इस कारण से निजी भूमि के एवार्ड मे वर्णित वृक्षों की संख्या एवं कलेक्टर महोदय द्वारा दी गई वृक्षों की कटाई की अनुमति की संख्या में अन्तर है।

पुनर्वास ग्राम		
10	खनुआ नया टोला	127
		1291
		1009

नोट-पुनर्वास ग्राम खनुआ नया टोला मे स्थित वृक्षों की कटाई के संबंध में कलेक्टर महोदय द्वारा निर्देशित किया गया है कि आवश्यक वृक्षों की ही कटाई किया जाना है इस तारतम्य में अब तक आवश्यक 127 वृक्षों को काटने की अनुमति कलेक्टर महोदय द्वारा प्रदान की गई है।

उपखण्ड अधिकारी
धरसर जिला सिंगरली (म.प्र.)

कार्यालय प्रधान मुख्य वन संरक्षक (वन्यप्राणी), मध्य प्रदेश

प्रगति भवन, भोपाल विकास प्राधिकरण, तृतीय तल, एम.पी.नगर, भोपाल

दूरभाष : 0755-2674318, 2674337, फैक्स 0755-2766316

E-mail : pccwf@mp.gov.in

ENCLOSURE 6

क्रमांक / व.प्र. / मा.चि. / 6538
प्रति

भोपाल, दिनांक 16/09/2019

✓ Executive Director,

The Andhra Pradesh Mineral Development Corporation Limited,

(A State Government of A.P. Undertaking)

Door No. 294/11D,

100 Feet Tadigadapa to Entkepadu Road,

Kanur, Vijayawada-521137 (E-mail- info@apmdc.ap.gov.in)

विषय :-

Submission of 'Site Specific Wildlife Conservation Plan along with a location plan and list of flora & fauna' for authentication w.r.t. the proposed Suliyari Coal Mine (5.0 MTPA) with an area of 1298 Ha in Singrauli Coalfields, at village-Aamdam, Bajaudi, Belwar, Dongari, Dhirauli, Jhalari, Majhauilipath and Seerswah, Teshil: Sarai, Singrauli District of Madhya Pradesh-Reg.

संदर्भ :-

क्षेत्र संचालक, राजय टाइगर रिजर्व, सीधी का पत्र क्र./मा.चि./2019/5125 दिनांक 11.07.2019

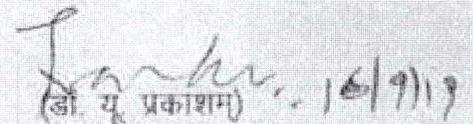
—00—

उपरोक्त विषयांतर्गत सुलियारी कोल माइन (क्षमता 5.0 एम.टी.पी.ए.) ग्राम आमदह, बजौदी, बेलवार, डोंगरी, धिरौली, झालरी, मझौलीपथ एवं सीरसवाह तहसील-सरई, जिला सिंगरीली, मध्यप्रदेश के प्रस्तावित रकबा 1298 हेक्टेयर में कोयला खनन हेतु भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (कोल माइनिंग डिविजन) नई दिल्ली द्वारा प्रकरण में दिनांक 03.07.2018 को टी.ओ.आर. जारी किया गया है। उक्त टी.ओ.आर. के बिन्दु क्रमांक (xxi) के अनुसार प्रस्तावित क्षेत्र से 10 कि.मी. की परिधि में स्थित राष्ट्रीय उद्यान/अपसरण्य/ बायोस्फियर रिजर्व की जानकारी तथा परिशिष्ट के बिन्दु क्रमांक (xvii) के अनुसार प्रस्तावित क्षेत्र से 10 कि.मी. की परिधि में Flora-Fauna की जानकारी, कॉरीडोर की जानकारी, प्रस्तावित क्षेत्र से 15 कि.मी. के भीतर Ecologically sensitive area or used as a migratory corridor की जानकारी के साथ मुख्य वन्यप्राणी अभिरक्षक से अनुमोदित EIA-EMP Report प्रस्तुत करने के निर्देश के जारी किये गये हैं। भारत सरकार के निर्देशानुसार संदर्भित पत्र से प्रकरण में आपके द्वारा प्रस्तुत संशोधित वन्यप्राणी संरक्षण योजना क्षेत्र संचालक, राजय टाइगर रिजर्व सीधी द्वारा अपनी अनुशंसा सहित अनुमोदन हेतु इस कार्यालय को प्रेषित की गई है।

प्रेषित संशोधित वन्यप्राणी संरक्षण योजना के चैप्टर-4 के अनुसार सिंगरीली वनमण्डल में ग्रामों के विस्थापन एवं वन्यप्राणियों के प्रबंधन, संरक्षण एवं संवर्धन के लिए रुपये 6.40 करोड़, राजय टाइगर रिजर्व के लिए रुपये 25 करोड़ एवं खनन क्षेत्र के लिए रुपये 4.05 करोड़ का इस प्रकार कुल रुपये 35.45 करोड़ (पैंतीस करोड़ पैंतालीस लाख रुपये) का 10 वर्ष हेतु प्रावधान रखा गया है, जिसकी प्रति सलगन है। उक्त संशोधित वन्यप्राणी संरक्षण योजना रुपये 35.45 करोड़ (पैंतीस करोड़ पैंतालीस लाख रुपये) का अनुमोदन किया जाता है।

वन्यप्राणी संरक्षण योजना में चैप्टर-4 के पृष्ठ क्रमांक-92, 93 एवं 94 पर वन्यप्राणी प्रबंधन हेतु दर्शाये गये कार्यों के लिए प्रावधानित राशि वनमण्डलाधिकारी, सिंगरीली सामान्य वनमण्डल एवं क्षेत्र संचालक, राजय टाइगर रिजर्व, सीधी को समय सीमा में उपलब्ध कराने का कष्ट करें, ताकि वन्यप्राणी संरक्षण एवं प्रबंधन हेतु प्रावधानित कार्यों को समय पर पूर्ण किया जा सके।

सलगन :- उपरोक्तानुसार।


(डॉ. यू. प्रकाशम) 16/9/19

मुख्य वन्यप्राणी अभिरक्षक एवं
प्रधान मुख्य वन संरक्षक (वन्यप्राणी), म.प्र.

EXECUTIVE SUMMARY

EXECUTIVE SUMMARY

- I Suliyari Coal Block is located in Singrauli Coalfield (Main Basin), village(s) Aamdand, Bajaudi, Belwar, Dongari, Dhirauli, Jhalari, Majhaulipath and Seerswah, Tehsil: Sarai, Singrauli district of Madhya Pradesh. The coal block is bounded between latitude 23°55'28"N to 23°58'15"N and longitudes 82°18'52"E to 82°20'58"E and is covered by Survey of India Toposheet no. 64 I/5.
- II The total area involved in this project is 1298 ha, out of which 259.399 ha is forest land. The block is located at about 75 km south-west the district headquarter, Singrauli; and at a distance of 45 km south-west of the tehsil headquarter, Waidhan town. Waidhan-Sidhi State Highway via Bargawan traverses 25 km north of the block and runs almost along the boundary of Moher Sub-Basin & Main Basin.
- III In the buffer zone (10 km radius of the project area) there are only one Reserve Forest and one Protected Forests as detailed below:-

Sr. No.	RF/PF	Direction	Distance (KM)
1.	Mohanban RF	All Directions	Within Mine lease also
2.	Langhadol PF	SW	9.1

- IV In the buffer zone (10 km radius of the project area) there are following water bodies are present as detailed below:-

9	Water bodies	1) Hurdul Nala -Within ML area 2) Amra Nala-2.3 km, SW 3) Sulkhia Nala-8.3 km, NW 4) Chiraha Nala-7.1 km, S	5) Biniao Nala-7.2 km, SSE 6) Nimji Nala- 8.1 km, SW 7) Gopad River-8.9 km, W
---	--------------	--	---

Suliyari Coal Block is located in Singrauli Coalfield (Main Basin), Village Aamdand, Bajaudi, Belwar, Dongari, Dhirauli, Jhalari, Majhaulipath and Seerswah, Tehsil: Sarai, Singrauli district of Madhya Pradesh. Waidhan-Sidhi State Highway via Bargawan traverses 25 km north of the block and runs almost along the boundary of Moher Sub-Basin & Main Basin. A metalled road Parsona to Mara is



located further east of the block. Nearest railway station Bargwan is located at a distance of 25 km from the Suliyari Coal Mine on Chopan-Singrauli-Katni line of Central Railway. Renukoot, an important industrial township & railway station is located at a distance of 125 km from the mine on Chopan-Garhwa section of eastern railway. Renukoot township is well connected with Hawrah, Tatanagar, Delhi etc. by direct train. Nearest airport Varanasi is located at a distance of 294 km from the mine.

- V The block area has highly undulating and rugged topography. The northern and southern parts of the mine are occupied by hillocks with maximum elevation upto 500m AMSL. In general, the elevation of ground varies from 441.07 m AMSL as observed in borehole MS-2 to 499.23 m AMSL in borehole MS-37 located in the south-western and northern parts of the mine respectively. A few hillocks are also observed in the eastern part of the mine.
- VI As **per Socio-economic** status of this coal block, there are 7 villages (*Aamdand, Bajaudi, Belwar, Dongari, Jhalari, Majhaulipath, Sirswah*) within the core zone and total 42 villages in the study area. Summary of demographic pattern of the study area is given below:

Demographic profile of the study area

Item	Unit	* 2011	# 2018
No. of House Hold	No.	11373	13602
Population		53356	63814
Male	No. of people (%)	30768 (57.67%)	36799
Female		22588 (42.33%)	27015
Sex Ratio	(Female per 1000 males)	734	734
Schedule Castes	No. of people (%)	8331 (15.61%)	9964
Schedule Castes (Male)	No.	4735	5663
Schedule Castes (Female)		3596	4301
Schedule Tribes	No. of people (%)	22067 (41.36%)	26392
Schedule Tribes (Male)	No.	11349	13573
Schedule Tribes (Female)		10718	12819
Population density **	No. of people per sq. km	115	137
Literates	No. of people (%)	25982 (48.69%)	31074



Item	Unit	* 2011	# 2018
No. of House Hold	No.	11373	13602
Male		18258 (70.27%)	21837
Female		7724 (29.73%)	9238
Illiterates		27374 (51.31%)	32739
Male	No. of people (%)	12510 (45.70%)	14962
Female		14864 (54.30%)	17777

Source: * Census of India (MP) Series-24; Part-XII-B, 2011; ** (study area = 465.290 sq.km)

projected population of villages under the study area. The decadal growth rate of 28% has been considered.

- VII According to the '**India State of Forest Report -2017**' (latest) the total forest area of the Singrauli district is 2,189 Km² which is 38.57 % of the geographical area. The forest area included, 398 Km² (39800 Ha) of very dense forest, 1014 Km² (101400 Ha) of medium dense forest and 777.0 Km² (77700 Ha) of open forest.

The present Working Plan of Singrauli forest division is valid from 2009-10 to 2018-19. According to revised Forest Types (Champion and Seth 1968) the study area has been classified as Dry Peninsular Sal Forest (5B/C1c), Northern Dry Mixed Deciduous Forest (5B/C2), and Dry Bamboo Brakes (5/E9). In this Working Circle Sal occurs either pure or in mixture with (*Shorea robusta*), Saja (*Terminalia tomentosa*), Dhaora (*Anogeissus latifolia*), Bija (*Pterocarpus marsupium*), Sena (*Lagerstroemia parviflora*), Salia (*Boswellia serrata*), Tinsa (*Ougeinia oojeinensis*), Sagaun (*Tectona grandis*), Kari (*Saccopetalum tomentosum*) etc.

- VIII The **flora** existing in the core and buffer zone are Sal (*Shorea robusta*), Teak (*Tectona grandis*), Haldu (*Adina cordifolia*), Dhaora (*Anogeissus latifolia*), Kardhai (*Anogeissus pendula*), Saliha (*Boswellia serrata*), Char (*Buchnanian lanzan*), Dhobin (*Dalbergia paniculata*), Tendu (*Dyospyros melanoxylon*), Amla (*Emblica officinalis*), Lendia (*Lagerstroemia parviflora*), Gunja (*Lannea coromandelica*), Mahua (*Madhuca indica*), Bija (*Pterocarpus marsupium*), Kusum (*Schleichera oleosa*), Bhelwa (*Semecarpus anacardium*), Jamun (*Syzygium cumini*), Harra (*Terminalia chebula*), Bahara (*Terminalia belerica*), Saja (*Terminalia tomentosa*) etc. **Grasses** noticed are *Aristida* (*Aristida funiculata*),



Chloris (Chloris barbata), Digitaria (Digitaria radicata), Dimeria, Dactyloctenium (Dactyloctenium aegyptium), Setaria (Setaria glauca), Cenchrus (Cenchrus biflorus), Cyperus etc. **Weeds** noticed are *Ageratum conyzoides, Alysicarous and Euphorbia sps.*

Sal (*Shorea robusta*) is another important timber species in Madhya Pradesh. It is a large evergreen tree belonging to the family Dipterocarpaceae. Sal forests of Madhya Pradesh are ecologically very important as they mark the termination of the great Sal zone of the Central Indian peninsula. Sal forests are located in the eastern part of the state while teak forests are localized in the western part. In between, there is a transition belt of mixed miscellaneous forests.

Fauna noticed are –

mammals- Hare (*Lepus nigricollis*), Palm Squirrel (*Funambulus pennati*), Spotted deer (*Axix axix*), Bat (*Pteropus giganteus*), Mongoose (*Herpestes edwardi*), Red faced Monkey (*Macaca mulata*), Sloth Bear (*Melursus ursinus*), Barking Deer (*Muntiacus muntjak*), Wolf (*Canis lupus pallipes*), Black faced Langur (*Semnopithecus entellus*), Hyena (*Hyaena hyaena*), Fox (*Vulpes bengalensis*), Porcupine (*Histrix indica*), Jackal (*Canis aureus*), Wild Boar (*Sus scrofa cristetus*).

Birds- Brown fish Owl (*Bubo zeylonensis*), Blue Rock Pigeon (*Columba livia*), Asian Koel (*Eudynamys scolopacea*), Rufous Wood Pecker (*Micropternus brachyurus*), Pied Kingfisher (*Ceryle rudis*), Painted Partridge (*Galloperdix lunulata*), Bengal Vulture (*Galloperdix lunulata*), Indian Great horned Owl (*Bubo bengalensis*), Common Parakeet (*Psittacula eupatria*), Grey Jungle Fowl (*Gallus sonneratti*), Jungle Myna (*Acridotheres tristis*), Indian Cuckoo (*Cuculus micropterus*), Indian Roller (*Coracias behghalensis*), Spotted Dove (*Streptopelia chinensis*), Bush Quail (*Perdica asiatica*), Chestnut bellied Sand Grouse (*Pterocies exustus*), Peacock (*Pavo cristatus*), Cattle Egret (*Bubulus ibis*), Green Imperial Pigeon (*Ducula aenea*).

Reptiles- Indian Rock Python (*Python molurus*), Indian Chameleon (*Chameleon zeylanicus*), Garden Lizard (*Calotes versicolor*), Rat Snake (*Elephe radiata*), Indian Cobra (*Naja naja*) **Fishes-** *Catla catla* (Katla), *Cirrhinus mrigala* (Mrigal), *Tor tor* (Mahaseer), *Mastooembelus armatus* (Bam), *Labeo rohita* (Rohu), *Labeo bata*.



- IX The anticipated degradation due to this project are Air pollution, Noise pollution, Accidental death of wildlife (Rarely), Litter generation, Habitat degradation, forest fire, and Fragmentation of habitat etc. In view of these, mitigation measures like Improvement and Protection to Habitat, fire protection, awareness promotion, cattle immunization and incentive to villagers are provided in the core area of this project. Where as in the buffer area mitigation measures like Wildlife Habitat Improvement, Fire protection Measures, anti-depredation squad, Compassionate grant and creation of water hole have been proposed. The total cost of this plan is **Rs.31.05 Crores** including cost escalations of 20% over a Plan period of **25 years**. Out of this Rs. **4.05 Crores** is for Mining lease area and **Rs. 27.00 Crores** for the Impact area of 10 km radius from the periphery of the coal mine block (**Rs. 25.00 Crores for Sanjay Tiger Reserve and Rs. 2.00 Crore for Singrauli Forest Division**).
- X A monitoring committee will be formed with the Chairmanship of Conservator of forest Waidhan circle where DFO, Waidhan Division will be the Member Secretary and other members will be Range Officer, Forester and Forest Guard. Apart from this the village head of surrounding villages will participate in the half yearly meeting where progress and impact of the prescriptions of this plan will be discussed in detail. Any addition or modification to the prescriptions approved by Chief Wildlife Warden will be undertaken.
- MECON Limited wishes to place on record its deep appreciation for the trust reposed in MECON by APMDC and for the active interest and help extended by concerned APMDC officials. Cooperation extended to MECON by the officials of State Forest department is also acknowledged. MECON has engaged M/s Vardan Environet for technical assistance in carrying out the study including preparation of the report.



CHAPTER-4

MANAGEMENT STRATEGIES WITHIN THE PROJECT AREA WITH FINANCIAL FORECAST

4.0 MANAGEMENT STRATEGIES WITHIN THE PROJECT AREA WITH FINANCIAL FORECAST

A. Interventions to be implemented by the project authority inside the project area with justification. All measures are discussed in Chapter-3. The financial requirement of various interventions suggested in the plan as per current costs is given in flowing table for the plan period of 10 years and annual cash flow for the core area of the project. All activities within the core area will be implemented by the project proponent.

B. Relevant provision of Environmental plan for the project and the intervention overlapping in nature are to be specified.

Financial provision of works in Coal Mine area of Suliyari with wage rate@ Rs. 312/-.

Table-4.1: Financial Forecast

(A)M.L. Area:

Sl. No.	Management interventions	Estimated Cost (in Lac)
Habitat Improvement		
1	Protection to Forest (1298ha or 1300ha) / 100 ha =13 person @ Rs.312/- per day X 30 days X 12 months X 20 years (@ 1 person per 100 ha)	292.032
2	Reclamation of Mine Pit	Included in Mining plan at Page no. 27-28; clause 12.12 & 12.13 and also included in EIA/EMP Report Chapter 6; clause 6.5
3	Soil erosion control on OB Dump	
4	Water Pollution Control	
5	Dust Pollution Control	
Fire Protection		
6	(a) Fire line Creation 10 km in PF @ Rs.25,000/- per km	2.50
	(b) Cost of Fire Blower Rs.50,000/- x 4 Nos.	2.00
Awareness Promotion		
7	Promotion Awareness on L.S.	10 .00
Total (a)		306.532
Contingencies 10%		30.653
Total (b)		337.185
+ 20 % Escalation		67.437
Grand Total		404.622
		Or
		405
		<i>(Rupees Four Crores Five Lakhs only)</i>



(B) Impact Area:

I. Singrauli Forest Division

S. No.	Management Interventions	Budget (Lakh)
1.	Rehabilitation from Forest Area	100.00
2.	Water source development	40.00
3.	Up-gradation of forest route (For Wildlife Management)	30.00
4.	Strengthening of Communication Instruments	30.00
Total		200.00

II. Sanjay Tiger Reserve:

S. No.	Management Interventions	Budget (Lakh)
1.	Study project on wild elephant habitat use and mitigation measures to minimize man-elephant conflict through WII or other technical Institute	50.00
2.	Wildlife estimation: Trap camera and other suitable instruments will be procured and used for wildlife estimation and presence in sensitive areas	100.00
3.	Meadow development in relocated villages	100.00
4.	Water harvesting structures/saucers creation and maintenance	50.00
5.	Procurement of truck mounted tankers (2)- their operational and maintenance cost for transporting water for filling saucers in peak summer and fire fighting	50.00
6.	Procuring vehicles on rent for patrolling under electric lines, along railway track, water bodies, fire and poaching sensitive areas (10 vehicles @ Rs. 40,000/- PM including PoC and operational cost)	48.00
7.	Fire fighting equipments and squads including construction of five watch towers	80.00
8.	Strengthening of patrolling camps-providing basic facilities in camps like drinking water, solar light, toilets, fencing etc and field gear like uniform, boots, caps, raincoat, cycles, first aid kit, water bottles, gamcha, winter jackets, mosquito nets, camp cots, sleeping bags, cooking facilities, buckets, torches, cane, camp furniture, storage tanks etc.	500.00
9.	Corpus fund for payment of property damage by wild animals, medical aid to injured humans/cattle and other exigencies to be kept at the disposal of Field director, Sanjay Tiger Reserve and DFO Singrauli	100.00
10.	Inoculation of livestock – purchase of medicines, ice boxes, honorarium to go-sevak and cold chain	30.00
11.	Conveyance facility to field director/Superintendent Bagdora/DFO singrauli for monitoring including cost of POL/Maintenance and a driver on daily wages basis	30.00
12.	Signages along roadside and in prominent and sensitive areas	12.00
13.	Appropriate fencing along village-forest interface to prevent wild animals from damaging the crop	200.00



14.	Development and maintenance of patrolling camps/watch towers/entry points/barriers etc.	200.00
15.	Up gradation/maintenance of roads, culverts, causeways	200.00
16.	Procurement of rescue equipments for rescue of problematic/straying animals including customized rescue vehicle with cage, its POL, maintenance and operating charges	350.00
17.	Human resource development-training/study tour of staff, villagers, anti depredation squads including training equipments and development of training centre	20.00
18.	Construction of building: for field functionaries manials, drivers including solar electrification	50.00
19.	Strengthening of offices: maintenance of building, procurement of office furniture, generator, inverters, water coolers, computers and peripherals, photocopier, fax machine etc	30.00
20.	Strengthening of communication network, procurement of wireless sets, mobiles, batteries, inverters, internet facilities	20.00
21.	Construction of animal enclosures and maintenance of existing enclosures for safe release of wild animals	250.00
22.	Development of nature interpretation centre and awareness programme	30.00
	Total	2500.00

(C) Total Cost of the plan

Sl. No.	Description	Cost in Lac.
01	Mining lease area	405
02	Impact area	
	I. Singrauli Forest Division	200
	II. Sanjay Tiger Reserve	2500
	Total	3105

(Rupees Thirty One Crore and Five Lakhs only)



SULIYARI OPEN CAST COAL MINES OF APMDC: 05-07-2022



VIEW OF THE MINE LEASE AREA, FOREST COVER & OVER BURDEN





3JH4+9RR, Vindhyanagar - Waidhan Rd, Waidhan,
Madhya Pradesh 486886, India

Latitude
23.93660987°

Longitude
82.31816431°

Local 12:02:54 PM
GMT 06:32:54 AM

Altitude 393.42 meters
Tuesday, 05-07-2022

TREE FELLING IN DIVERTED FOREST AREA OF MINING LEASE



TREE FELLING IN DIVERTED FOREST LAND



TREE FELLING IN DIVERTED FOREST LAND & MUNARA



MINE OB DUMP & GARLAND DRAIN



3JH4+9RR, Vindhyanagar - Waidhan Rd, Waidhan,
Madhya Pradesh 486886, India

Latitude
23.92700259°

Longitude
82.31914923°

Local 01:06:48 PM
GMT 07:36:48 AM

Altitude 452.6 meters
Tuesday, 05-07-2022

ACTIVE MINING SITE VIEW



GPS Map
Camera Lite

3JH4+9RR, Vindhyanagar - Waidhan Rd, Waidhan,
Madhya Pradesh 486886, India

Latitude
23.93603196°

Longitude
82.31413447°

Local 11:51:02 AM
GMT 06:21:02 AM

Altitude 401.01 meters
Tuesday, 05-07-2022

INTERACTION WITH LOCALS